

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 934 of 2020**

**IN THE MATTER OF:**

**M/s Dreamz Infra India Ltd.**

**Through Ashok Kripalini (R.P)**

**...Appellant**

**Versus**

**Pratap Chandra Padhy**

**...Respondent**

**Present: -**

**For Appellant: Mr. Mahesh Chowdhary Bhuvneshwari, Advocates.**

**Mr. Ashok Kriplani (RP)**

**For Respondent: None**

**ORDER**  
**(Virtual Mode)**

**22.01.2021** When the case was called out, Learned counsel for the Appellant is present.

On 23-12-2020 as directed learned counsel for the Appellant is required to file Notes of Written Submissions. This order has not been complied.

Learned counsel for the Appellant is directed to file Notes of Written Submissions not exceeding 4 pages along with compilation of judgment within one week.

Interim order dated 29.10.2020 shall continue.

List the Appeal 'For Admission (After Notice)' on **2<sup>nd</sup> February, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**